

MINUTES OF THE MEETING No. 29/12 dated 19.10.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
3. Shri Nand Lal, DIPP
4. Shri S.K Aggarwal, DC(MSME)
5. Shri A.K. Cashyap, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.28/11 for confirmation and confirmed and adopted the same without any change.

Case No M-119 NC No.29/12 Dated 19.10.2011	M/ s SMI Coated Product (P) Ltd, Mumbai F.No.01/83/162/158/AM08/DES-IV RLA F.No. 03/95/40/249/AM08 Lic.No.0310432729 dated 14.6.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 18.10.2011 the Committee decided to approve the case, taking cue from SION A-2866, on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Self Adhesive paper (165 GSM+/-10%) with	1 Sq.Mt.	1. Relevant UPM Vellum Paper (70 GSM+/-10%)	1.04 Sq. Mt.

Adhesive coating weight of 20 GM/SQM		2. Adhesive (100% Solid) (Rubber Based Hot Melt) 3. Silicon Coated Paper (62 GSM +/-10%)	0.024 Kg 1.04 Sq. Mt.
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Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-120 NC No. 29/12 Dated 19.10.2011	M/ s Hi-tech Inks (P) Ltd, N. Delhi 1) F.No. 01/83/50/580/AM09/DES-IV RLA F.No.03/94/40/243/AM09 LicNo.0310473569 dated 6.6.2008 2) F.No.01/83/50/530/AM09/DES-IV RLA F.No.03/94/40/399/AM09 Lic.o.0310478419 dated 11.7.2008 3) F.No.01/83/50/2107/AM09/DES-IV RLA F.No.03/94/40/1213/AM08 Lic.o.0310462773 dated 26.2.2008 4) F.No.01/83/50/1578/AM08/DES-IV RLA F.No.03/94/40/854/AM08 Lic.No.0310450553 dated 16.11.2007 5) F.No.01/83/50/121/AM11/DES-IV RLA F.No.03/94/40/134/AM11 Lic.No.03104575232 dated 20.5.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 18.10.2011 the Committee decided to approve the case as under:-

1)

Export Item	Qty.	Import Item	Qty.
Printing Ink Concentrate- RED (Printing Ink)	1 Kg	1. Pigment Red Colour 2. Nitro Cellulose (Binder) 3. Normal Propyl Acetate (Solvent) 4. Ethyl Alcohol (Solvent) 5. Additive (Stabilizer)	0.25 Kg 0.20 kg 0.15 Kg 0.37 Kg 0.03 Kg

2)

Export Item	Qty.	Import Item	Qty.
Printing Ink Concentrate- RED (Containing pigment minimum 25% & solid resin minimum 13%)	1 Kg	1. Pigment Red Colour 2. Nitro Cellulose (Binder) 3. Normal Propyl Acetate (Solvent) 4. Ethyl Alcohol (Solvent) 5. Additive (Stabilizer)	0.25 Kg 0.20 kg 0.15 Kg 0.37 Kg 0.03 Kg

3)

Export Item	Qty.	Import Item	Qty.
Printing Ink Concentrate- YELLOW (Printing Ink)	1 Kg	1. Pigment Red Colour 2. Nitro Cellulose (Binder) 3. Normal Propyl Acetate (Solvent) 4. Ethyl Alcohol (Solvent)	0.25 Kg 0.20 kg 0.15 Kg 0.37 Kg

		5. Additive (Stabilizer)	0.03 Kg
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4)

Export Item	Qty.	Import Item	Qty.
Printing Ink Concentrate-RED (Printing Ink)	1 Kg	1. Pigment Red Colour 2. Nitro Cellulose (Binder) 3. Normal Propyl Acetate (Solvent) 4. Ethyl Alcohol (Solvent) 5. Additive (Stabilizer)	0.25 Kg 0.20 kg 0.15 Kg 0.37 Kg 0.03 Kg

5)

Export Item	Qty.	Import Item	Qty.
Printing Ink Concentrate-WHITE (Printing Ink)	1 Kg	1. Additive (Stabilizer) 2. Poly Urethane (Binder) 3. Ethyl Alcohol (Solvent) 4. Nitro Cellulose (Binder) 5. Titanium Dioxide (Pigment) (Colour) 6. Adhesion Promoter (Tyzor) (Additive) 7. Ethyl alcohol (Solvent)	0.03 Kg 0.0824 kg 0.3465 Kg 0.103 Kg 0.25 Kg 0.0309 Kg Not allowed

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-121 NC No.29/12 Dated 19.10.2011	M/ s Indian Toners & Developers Ltd, F.No.01/83/162/08/AM12/DES-IV
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The Committee considered the case as per agenda. The Committee noted that the Technical Authority (C&PC), PC Division has recommended modification of SION by increasing input of Styrene Acrylic Copolymers by about 12-13% without assigning any reasons. As this is a case of modification of SION, which will be applicable on whole industry, the Committee decided to request TA to furnish reasons/justification for enhancement of item No.1 (raw material). U.O. issued on 25/10/2011. Accordingly the case may be re-listed on 26.10.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 29/83-ALC1/2011 **MEETING DATE** : 19.10.2011

1	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Rejected
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The reply received from the firm to the D/L was forwarded to Technical Authority on 14.6.2011. TA issued another D/L seeking consumption data of imported and indigenous inputs used for the manufacture of export product quantitywise certified by Central Excise Department for the last 3 years year-wise separately vide their letter dated 30.6.2011. Reminder was issued on 23.8.2011. TA, DC(MSME) after examining the reply of the firm dated 19.8.2011, vide their comments dated 20.9.2011 mentioned that the process wastage seems to be on the			

higher side and considering all the inputs (indigenous and imported), the value addition is on the negative side. The Committee also noted that the firm has not furnished Central Excise Data in spite of requests on several occasions. Accordingly, the Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	Case No.:4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Rejected
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:
	Decision :The Committee considered the case as per agenda. The reply received from the firm to the D/L was forwarded to Technical Authority on 14.6.2011. TA issued another D/L seeking consumption data of imported and indigenous inputs used for the manufacture of export product quantitywise certified by Central Excise Department for the last 3 years year-wise separately vide their letter dated 30.6.2011. Reminder was issued on 23.8.2011. TA, DC(MSME) after examining the reply of the firm dated 19.8.2011, vide their comments dated 20.9.2011 mentioned that the process wastage seems to be on the higher side and considering all the inputs (indigenous and imported), the value addition is on the negative side. The Committee also noted that the firm has not furnished Central Excise Data in spite of requests on several occasions. Accordingly, the Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:16.11.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-			

Mail from this office. Accordingly the case may be re-listed on 16.11.2011..

4	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

5	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 6.7.2011 issued by MFPI. Reminder dated 9.9.2011 and 8.11.2011 (E-Mail) issued by this office. Accordingly the case may be re-listed on 16.11.2011..			

6	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Rejected
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781	Defer Date:

Decision : The Committee considered the case as per agenda. The reply received from the firm to the D/L was forwarded to Technical Authority on 14.6.2011. TA issued another D/L seeking consumption data of imported and indigenous inputs used for the manufacture of export product quantitywise certified by Central Excise Department for the last 3 years year-wise separately vide their letter dated 30.6.2011. Reminder was issued on 23.8.2011. TA, DC(MSME) after examining the reply of the firm dated 19.8.2011, vide their comments dated 20.9.2011 mentioned that the process wastage seems to be on the higher side and considering all the inputs (indigenous and imported), the value addition is on the negative side. The Committee also noted that the firm has not furnished Central Excise Data in spite of requests on several occasions. Accordingly, the Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/13/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:29/83-ALC1/2011
19.10.2011

Status:Case Deferred

HQ File :01/83/050/00194/AM11/

RLA File :10/24/040/00023/AM11/

Lic.No/Date:1010039098
17.06.2010

Defer
Date:16.11.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.

Case No.:7/13/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:29/83-ALC1/2011
19.10.2011

Status:Case Deferred

HQ File :01/83/050/00196/AM11/

RLA File :10/24/040/00021/AM11/

Lic.No/Date:1010039111
18.06.2010

Defer
Date:16.11.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.

Case No.:8/13/83-ALC1/2010

Partv Name:SYNTHITE INDUSTRIES

Meet No/Date:29/83-ALC1/2011

Status:Case

10		LIMITED	19.10.2011	Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

11	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. Reply from the PESO have been received and forwarded to DIPP on 29.6.2011. D/L dated 26.7.2011 by E-Mail issued by DIPP. Reminder dated 9.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 16.11.2011.			

12	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 16.11.2011.			

13	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.

14	Case No.:21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 followed by reminder dated 1/4/2011 . Another reminder issued to TA on 4.11.11. Accordingly the case may be re-listed on 16.11.2011..			

15	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

16	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354	Defer

17			05.01.2011	Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

18	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011			

19	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue a reminder to the firm for delay in reply. Reminder issued on 4.11.2011. Accordingly the case may be re-listed on 16.11.2011.			

20	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 16.11.2011..			

21	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that out of six import items mentioned in the application, TA has recommended four import items. The Committee decided to write a letter to Deptt. of C&PC(PC.Div.) for want of comments on all the six items. A letter issued on 4.11.2011. Accordingly the case may be re-listed on 16.11.2011			

22	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011			

23	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Rejected
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:
	Decision:. The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 16/5/2011 followed by reminder dated 15.7.2011 and 9.9.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
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24	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/64/2011-Ch.II dated 18.10.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Chemical – Rust Inhibitor,</td><td>1 Kg</td><td>Norms as approved by NC-4 in the meeting.</td><td>-</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Chemical – Rust Inhibitor,	1 Kg	Norms as approved by NC-4 in the meeting.	-
	Export Item	Qty.	Import Item	Qty.								
Chemical – Rust Inhibitor,	1 Kg	Norms as approved by NC-4 in the meeting.	-									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

25	Case No.:30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 12/9/2011 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. Letter issued on 17.10.2011. Accordingly the case may be re-listed on 16.11.2011.			

26	Case No.:2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.10.2011 issued by this office. The Committee also noted that the application for 3 item of import, whereas, the licence issued by RLA is for 6 items. A letter has been issued to RLA, Pune for clarification. Letter issued on 18.10.2011 by E-Mail. Accordingly the case may be re-listed on 16.11.2011..			

27	Case No.:13/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00132/AM12/	RLA File :03/94/040/01119/AM11/	Lic.No/Date:0310622167 18.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/64/2011-Ch.II dated 18.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical – Rust Inhibitor,	1 Kg	Norms as approved by NC-4 in the Meeting.	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011 and 6.7.2011. Reminder dated 9.9.2011 (by E-Mail). Accordingly the case may be relisted on 16.11.2011			

29	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:16.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.

30	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

31	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

32	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346	Defer

33			31.03.2011	Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

34	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

35	Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011			

36	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
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37	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.				

38	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.				

39	Case No.:4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.9.2011 issued by DIPP. Accordingly the case may be re-listed on 16.11.2011..				

40	Case No.:6/17/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00315/AM12/	RLA File :03/94/040/00024/AM12/	Lic.No/Date:0310626937 18.04.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011				

41	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Reminder dated 9.9.2011 and 4.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 19.10.2011..			

42	Case No.:9/17/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00318/AM12/	RLA File :31/24/040/00004/AM12/	Lic.No/Date:3110048054 10.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide their U.O.No.46011/13/2008-PC.II dated 12.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flow Improver (Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:2/17/83-ALC1/2011	Party Name:BHA VIN INDUSTRIES	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00311/AM12/	RLA File :03/94/040/00060/AM12/	Lic.No/Date:0310630913 12.05.2011	Defer Date:16.11.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.11.2011. Accordingly the case may be re-listed on 16.11.2011.

44

Case No.:2/9/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
HQ File :01/83/050/00121/AM12/	RLA File :03/94/040/00136/AM12/	Lic.No/Date:0310631398 16.05.2011	Defer Date:
The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/90/2009-Ch.II dated 14.12.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Spray Dried Menthol (Containing 80% of Instantgum BA)	1 Kg	Instantgum BA	0.880 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:11/17/83-ALC1/2011	Party Name:KEMP SZ TRADING PVT LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00320/AM12/	RLA File :07/24/040/00049/AM12/	Lic.No/Date:0710079220 18.05.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.9.2011 issued by DIPP. Reminder dated 4/11/2011 by - Mail issued by this office. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:3/9/83-ALC1/2011	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
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46	HQ File :01/83/050/00122/AM12/	RLA File :05/24/040/00029/AM12/	Lic.No/Date:0510291059 19.05.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011				

47	Case No.:37/9/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00156/AM12/	RLA File :04/24/040/00054/AM12/	Lic.No/Date:0410124254 20.05.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda. The firm vide their letter dated 12.8.2011 has requested to furnish the reply of the D/L upto 15 September 2011. The Committee decided to issue reminder to the firm to submit the reply in spite repeated D/L. Reminder issued on 4.11.2011. Accordingly the case may be re-listed on 16.11.2011.				

48	Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011. Accordingly the case may be relisted on 16.11.2011				

49	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011. Accordingly the case may be relisted on				

16.11.2011

50	Case No.:58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.8.2011 (E-mail) issued by DIPP. Accordingly the case may be re-listed on 16.11.2011.			

51	Case No.:59/9/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved								
	HQ File :01/83/050/00178/AM12/	RLA File :31/24/040/00289/AM11/	Lic.No/Date:3110048226 24.05.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/5/2011-Ch.II dated 4.10.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Pigment Yellow 154 (CI No.11781)</td><td>1 Kg</td><td>5-Aceto Acetyl Amino Benzimidazolone (5 AABI)</td><td>0.640 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Pigment Yellow 154 (CI No.11781)	1 Kg	5-Aceto Acetyl Amino Benzimidazolone (5 AABI)	0.640 Kg
	Export Item	Qty.	Import Item	Qty.								
Pigment Yellow 154 (CI No.11781)	1 Kg	5-Aceto Acetyl Amino Benzimidazolone (5 AABI)	0.640 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

	Case No.:7/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case approved
	HQ File :01/83/050/00316/AM12/	RLA File :30/24/040/00018/AM12/	Lic.No/Date:3010076089 15.06.2011	Defer Date:16.11.2011

52

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 18.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Penconazole 50%	1 Kg	1. Penconazole Technical 95%	0.526 Kg
		2. Emulsifier	0.080 Kg
		3. Solvent	0.393 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53

Case No.:8/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case approved
HQ File :01/83/050/00317/AM12/	RLA File :30/24/040/00017/AM12/	Lic.No/Date:3010076088 15.06.2011	Defer Date:16.11.2011

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/3/2011-Ch.II dated 14.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chlorfenapyr 36% SC	1 Kg	1. Chlorfenapyr a.i. (Based on 93% purity)	0.387 Kg
		2. Propylene Glycol	0.078 Kg
		3. Na-naphthalenesulfonate condensate	0.026 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

54	Case No.:4/17/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00313/AM12/	RLA File :03/94/040/00036/AM12/	Lic.No/Date:0310636595 16.06.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011				

55	Case No.:3/13/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00258/AM12/	RLA File :03/94/040/00259/AM12/	Lic.No/Date:0310636953 17.06.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 16.11.2011				

56	Case No.:4/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00259/AM12/	RLA File :03/95/040/00156/AM12/	Lic.No/Date:0310636970 17.06.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2011 issued by Asstt Director, (Met) DC(MSME). Reminder dated 4.11.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 16.11.2011..				

57	Case No.:5/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00260/AM12/	RLA File :03/95/040/00183/AM12/	Lic.No/Date:0310636980 17.06.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks				

for wants of information from the firm to the D/L dated 12.9.2011 issued by Asstt Director, (Met) DC(MSME). Reminder dated 4.11.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 16.11.2011..

58	Case No.:8/13/83-ALC1/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00263/AM12/	RLA File :05/23/040/00069/AM12/	Lic.No/Date:0510293865 20.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide their U.O.No.46011/89-A/2007-PC.II dated 14.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyethylene Glycol 300 (Polymeg-00)	1 Kg	1. Denatured Ethyl Alcohol 2. Diethylene Glycol 3. Silver Catalyst 4. Alumina Catalyst	0.8534 Kg 0.3700 Kg 0.00029 Kg 0.00026 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

59	Case No.:12/13/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00267/AM12/	RLA File :03/95/040/00205/AM12/	Lic.No/Date:0310637540 21.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 18.10.2011 the Committee decided to approve the case, taking cue from SION A-2866, on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.

Self Adhesive Paper (165 GSM+/-10%) with Adhesive coating weight of 20 GM/SQM	1 Kg	1. Relevant Thermal paper in Jumbo Roll (75 GSM+/-10%) 2. Adhesive (100% Solid) (Rubber Based Hot Melt) 3. Silicon Coated Paper (62 GSM +/- 10%)	1.04 Sq. Meter 0.024 Kg 1.04 Sq. Meter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

60	Case No.:13/13/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00268/AM12/	RLA File :31/83/040/00017/AM12/	Lic.No/Date:3110048763 21.06.2011	Defer Date:
	Decision:- The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide their U.O.No.46011/13/2008-PC.II dated 12.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flow Improver (Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:14/17/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
HQ File :01/83/050/00323/AM12/	RLA File :08/24/040/00076/AM12/	Lic.No/Date:0810100793	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/68/2011-Ch.II dated 14.10.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lauryl Alcohol Ethoxylate	1 Kg	1. Lauryl Alcohol	0.622 Kg
2 Phosphate Ester		2. Ethylene Oxide	0.294 Kg
		3. Phosphorous Pentoxide	0.118 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:45/25/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:29/83-ALC1/2011
19.10.2011

**Status:Case
Deferred**

HQ File :01/83/050/00482/AM12/

RLA File :17/24/040/00008/AM10/

Lic.No/Date:1710004278
23.06.2011

Defer
Date:16.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011

Case No.:46/25/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:29/83-ALC1/2011
19.10.2011

**Status:Case
Deferred**

HQ File :01/83/050/00483/AM12/

RLA File :17/24/040/00020/AM10/

Lic.No/Date:1710004280
23.06.2011

Defer
Date:16.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011

Case No.:48/25/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT.

Meet No/Date:29/83-ALC1/2011

Status:Case

64		LTD,	19.10.2011	Deferred
	HQ File :01/83/050/00485/AM12/	RLA File :17/24/040/00007/AM10/	Lic.No/Date:1710004277 23.06.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

65	Case No.:51/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00488/AM12/	RLA File :17/24/040/00021/AM10/	Lic.No/Date:1710004281 23.06.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

66	Case No.:20/17/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00329/AM12/	RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 16.11.2011.			

67	Case No.:17/25/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00454/AM12/	RLA File :09/24/040/00160/AM12/	Lic.No/Date:0910047352 28.06.2011	Defer Date:16.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011

68	Case No.:52/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00489/AM12/	RLA File :17/24/040/00009/AM12/	Lic.No/Date:1710004302 30.06.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

69	Case No.:22/25/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00459/AM12/	RLA File :09/24/040/00154/AM12/	Lic.No/Date:0910047460 01.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

70	Case No.:54/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00491/AM12/	RLA File :17/24/040/00010/AM12/	Lic.No/Date:1710004314 01.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

	Case No.:55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:29/83-ALC1/2011	Status:Case
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71			19.10.2011	Deferred
	HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011				

72	Case No.:56/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00493/AM12/	RLA File :17/24/040/00013/AM12/	Lic.No/Date:1710004325 07.07.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.				

73	Case No.:41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011				

74	Case No.:47/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00484/AM12/	RLA File :17/24/040/00026/AM11/	Lic.No/Date:1710004332 08.07.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011				

75	Case No.:1/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00438/AM12/	RLA File :03/95/040/00271/AM12/	Lic.No/Date:0310641728 12.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

76	Case No.:44/25/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00481/AM12/	RLA File :17/24/040/00066/AM09/	Lic.No/Date:1710004349 12.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

77	Case No.:18/25/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00455/AM12/	RLA File :07/24/040/00116/AM12/	Lic.No/Date:0710080590 13.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 16.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:21/25/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
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78	HQ File :01/83/050/00458/AM12/	RLA File :08/24/040/00075/AM12/	Lic.No/Date:0810101389 13.07.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.				

79	Case No.:23/25/83-ALC1/2011		Party Name:KHYATI CHEMICALS PVT. LTD.		Meet No/Date:29/83-ALC1/2011 19.10.2011		Status:Case Approved	
	HQ File :01/83/050/00460/AM12/		RLA File :08/24/040/00089/AM12/		Lic.No/Date:0810101386 13.07.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/7/2007-Ch.II dated 27.1.2010 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
Optical Whitening Agent, C.I.Fluorescent Brightner 264 (Lemonite BFA) (Assay 20%)		1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stibene, 2,2- Disulphonic Acid 4. Diethanolamine 5. Polyethylene Glycol		0.066 Kg 0.091 Kg 0.067 Kg 0.038 Kg 0.340 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

80	Case No.:42/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00479/AM12/	RLA File :17/24/040/00019/AM12/	Lic.No/Date:1710004355 14.07.2011	Defer Date:16.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011

81	Case No.: 49/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status: Case Deferred
	HQ File :01/83/050/00486/AM12/	RLA File :17/24/040/00016/AM12/	Lic.No/Date:1710004352 14.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

82	Case No.: 53/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status: Case Deferred
	HQ File :01/83/050/00490/AM12/	RLA File :17/24/040/00018/AM12/	Lic.No/Date:1710004354 14.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

83	Case No.: 15/25/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status: Case Deferred
	HQ File :01/83/050/00452/AM12/	RLA File :03/95/040/00289/AM12/	Lic.No/Date:0310642490 15.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.: 16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS	Meet No/Date:29/83-ALC1/2011	Status: Case
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84		LTD	19.10.2011	Deferred
	HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

85	Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

86	Case No.:5/17/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00314/AM12/	RLA File :03/94/040/00324/AM12/	Lic.No/Date:0310642935 19.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

87	Case No.:2/25/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00439/AM12/	RLA File :03/94/040/00303/AM12/	Lic.No/Date:0310642948 19.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC (Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.

88	Case No.:43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

89	Case No.:50/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00487/AM12/	RLA File :17/24/040/00020/AM12/	Lic.No/Date:1710004378 19.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

90	Case No.:3/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00440/AM12/	RLA File :03/95/040/00319/AM12/	Lic.No/Date:0310644226 25.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

	Case No.:19/25/83-ALC1/2011	Party Name:AMTEX DYE CHEM	Meet No/Date:29/83-ALC1/2011	Status:Case
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91		INDUSTRIES	19.10.2011	Deferred
	HQ File :01/83/050/00456/AM12/	RLA File :08/24/040/00083/AM12/	Lic.No/Date:0810101768 25.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

92	Case No.:13/25/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00450/AM12/	RLA File :50/24/040/00004/AM12/	Lic.No/Date:5010000842 27.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 1.11.2011. Accordingly the case may be re-listed on 16.11.2011.			

93	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

94	Case No.:29/25/83-ALC1/2011	Party Name:BAJAJ POLYBLEND PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00466/AM12/	RLA File :50/24/040/00003/AM12/	Lic.No/Date:5010000844 29.07.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

95	Case No.:31/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00468/AM12/	RLA File :10/24/040/00028/AM12/	Lic.No/Date:1010044661 01.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

96	Case No.:6/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00443/AM12/	RLA File :03/95/040/00225/AM12/	Lic.No/Date:0310645771 02.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/25/2004-Ch.II dated 25.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb 75 DF (Mancozeb 75% DF)	1 Kg	1. Carbon Di Sulphide 2. Ethylene Diamine 3. Sodium Ligno Sulfonate (Borresperse NA) 4. Manganese Sulphate 5. Zinc Sulphate 6. Hexamine	0.510 Kg 0.201 Kg 0.030 Kg 0.490 Kg 0.044 Kg 0.022 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:7/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2011	Status:Case
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			19.10.2011	Approved
HQ File :01/83/050/00444/AM12/	RLA File :03/95/040/00178/AM12/	Lic.No/Date:0310645779 02.08.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/6/2011-Ch.II dated 11.10.2011 the Committee decided to approve the case as under:-				
97	Export Item	Qty.	Import Item	Qty.
	Maneb 80% WP	1 Kg	1. Carbon Di Sulphide	0.546 Kg
			2. Ethylene Diamine	0.215 Kg
			3. Ligno Sulfonate (Borresperse NA)	0.070 Kg
			4. Manganese Sulphate	0.519 Kg
			5. Zinc Sulphate	0.004 Kg
			6. Hexamine	0.026 Kg
			RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

98	Case No.:28/25/83-ALC1/2011 HQ File :01/83/050/00465/AM12/	Party Name:PI INDUSTRIES LTD., RLA File :13/24/040/00016/AM12/	Meet No/Date:29/83-ALC1/2011 19.10.2011 Lic.No/Date:1310036269 02.08.2011	Status:Case Deferred Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

	Case No.:30/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
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99	HQ File :01/83/050/00467/AM12/	RLA File :10/24/040/00029/AM12/	Lic.No/Date:1010044666 02.08.2011	Defer Date:16.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.				

100	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

101	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

102	Case No.:34/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00471/AM12/	RLA File :10/24/040/00032/AM12/	Lic.No/Date:1010044667 02.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS	Meet No/Date:29/83-ALC1/2011	Status:Case
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103		LIMITED	19.10.2011	Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

104	Case No.:12/25/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00449/AM12/	RLA File :08/24/040/00104/AM12/	Lic.No/Date:0810102094 03.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

105	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

106	Case No.:8/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00445/AM12/	RLA File :03/95/040/00347/AM12/	Lic.No/Date:0310646356 04.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the			

case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.

107	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 16.11.2011.			

108

Case No.:1/21/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
HQ File :01/83/050/00414/AM12/	RLA File :31/83/040/00093/AM12/	Lic.No/Date:3110049778 12.08.2011	Defer Date:
The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide their U.O.No.46011/13/2008-PC.II dated 12.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Flow Improver (Maxdip 5050AB)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/21/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
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109	HQ File :01/83/050/00415/AM12/	RLA File :03/94/040/00390/AM12/	Lic.No/Date:0310648762 16.08.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

110	Case No.:9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

111	Case No.:10/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00447/AM12/	RLA File :03/94/040/00329/AM12/	Lic.No/Date:0310652125 07.09.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

	Case No.:37/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00474/AM12/	RLA File :03/95/040/00457/AM12/	Lic.No/Date:0310652337 08.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt			

of C&PC(Chem.Div) vide their U.O.No.15023/25/2006-Ch.II dated 6.9.2011 the Committee decided to approve the case as under:-

112

Export Item	Qty.	Import Item	Qty.
Acephate 97% DF	1 Kg	1. O,O-Dimethyl Phosphoramido Thioate (DMPAT) 95%	1.140 Kg
		2. Methylene Chloride	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:38/25/83-ALC1/2011

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:29/83-ALC1/2011
19.10.2011

**Status:Case
Approved**

HQ File :01/83/050/00475/AM12/

RLA File :03/95/040/00452/AM12/

Lic.No/Date:0310652340
08.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/25/2004-Ch.II dated 18.10.2011 the Committee decided to approve the case as under:-

113

Export Item	Qty.	Import Item	Qty.
Flonicamid (Flonicamid Technical)	1 Kg	1. Trifluoroacetyl Chloride	1.258 Kg
		2. Ethyl Vinyl Ether	0.683 Kg
		3. Methyl-3-Methoxyacrylate	0.992 Kg
		4. Aminoacetonitrile Sulfate	0.820 Kg
		5. Sodium Methoxide 98% Min.	0.508 Kg
		6. N-Methyl-2-Pyrrolidone	0.300 kg
		7. Pyridine	0.243 Kg
		8. Methylene Dichloride	1.387 Kg

		9. Toluene 10. Methanol	0.950 Kg 0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:40/25/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00477/AM12/	RLA File :03/95/040/00439/AM12/	Lic.No/Date:0310652354 08.09.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

115	Case No.:57/25/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Approved
	HQ File :01/83/050/00494/AM12/	RLA File :31/83/040/00086/AM12/	Lic.No/Date:3110050249 13.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/2/2010-Ch.II dated 17.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Rift 500 EC (Formulation of Pretilachlor Tech. 94% Min.) (Pretilachlor 50% EC)	1 Kg	1. 2,6 Diethyl Aniline 2. Propoxy Ethyl Chloride 3. Chloro Acetyl Chloride 4. Solvent C-9	0.272 Kg 0.239 kg 0.191 Kg 0.362 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

116	Case No.:58/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00495/AM12/	RLA File :03/94/040/01103/AM11/	Lic.No/Date:0310653285 13.09.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 16.11.2011.			

117	Case No.:1/29/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00525/AM12/	RLA File :03/95/040/00552/AM12/	Lic.No/Date:0310657580 03.10.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

118	Case No.:2/29/83-ALC1/2011	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:29/83-ALC1/2011 19.10.2011	Status:Case Deferred
	HQ File :01/83/050/00526/AM12/	RLA File :03/95/040/00506/AM12/	Lic.No/Date:0310657613 03.10.2011	Defer Date:16.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 16.11.2011			

Date:09.11.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer